

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3740  
ANSWERED ON:23.08.2004  
NUMBER OF CONSUMER COURTS  
Meghwal Shri Kailash

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the State-wise number of consumer courts functioning in the country and the location thereof particularly in Rajasthan;
- (b) whether the performance of these courts are not upto the mark;
- (c) if so, the reasons therefor; and
- (d) the steps taken by the Govt. to streamline the functioning of these courts?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : As per the information provided by the National Consumer Disputes Redressal Commission (NCDRC) the number of consumer forums in the country is given as under:

- (i) National Consumer Disputes Redressal Commission located at New Delhi.
- (ii) 35 State Consumer Disputes Redressal Commissions located at State/UT capitals.
- (iii) 582 District Consumer Disputes Redressal Fora located at district headquarters.

The state-wise details of district fora in the country and their location in Rajasthan is given in the Annexure.

(b) & (c): As reported by NCDRC, out of 23,32,935 cases filed in these consumer fora 19,72,193 (84.54%) cases have been disposed off which is considered to be satisfactory.

(d) : Some of the important steps taken by the Govt. of streamline the functioning of consumer fora are as under:

(i) One-Time-Grant of Rs. 61.80 crores provided to the States/UTs by the Central Government to supplement their efforts to strengthen the infrastructure of the consumer disputes redressal agencies;

(ii) Monitoring of the working of consumer disputes redressal agencies through the National Commission;

(iii) States and Union Territories requested to take prompt steps to fill up vacant posts of President/Member in the consumer disputes redressal agencies and maintain a panel of suitable candidates for appointment as President/Member;

(iv) The Consumer Protection Act, 1986 was amended in 2002 mainly to facilitate the quicker disposal of complaints by enhancing the capabilities of the consumer forums, strengthening them with more powers, streamlining the procedures and widening the scope of the Act.

(v) The second Bench of the National Commission has been constituted which has started functioning w.e.f. 24th September, 2003.

## ANNEXURE

STATEMENT REFERRED TO IN PART (a) OF REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3740 FOR 23/8/2004 REGARDING NUMBER OF CONSUMER COURTS.

(i) State-wise details of district fora in the country .

Sl.No. States/UTs No. of District Fora

1 Andhra Pradesh	25
2 A & N Islands	2
3 Arunachal Pradesh	13
4 Assam	23
5 Bihar	37
6 Chandigarh	2
7 Chattisgarh	16
8 Daman &Diu	1
9 D & N Haveli	1
10 Delhi	9
11 Goa	2
12 Gujrat	19
13 Haryana	19
14 Himachal Pradesh	12
15 Jammu & Kashmir	2
16 Jharkhand	22
17 Karnataka	30
18 Kerala	14
19 Lakshadweep	1
20 Madhya Pradesh	45
21 Maharashtra	34
22 Manipur	8
23 Meghalaya	7
24 Mizoram	8
25 Nagaland	8
26 Orissa	31
27 Pondicherry	1
28 Punjab	17
29 Rajasthan	33
30 Sikkim	4
31 Tamilnadu	30
32 Tripura	3
33 Uttar Pradesh	70
34 Uttaranchal	13
35 West Bengal	20
TOTAL	582

(ii) Location of District Fora in Rajasthan:

There are 33 District Fora located at the district headquarters of 32 districts, namely,

- (1) Ajmer,
- (2) Alwar,
- (3) Banswara,
- (4) Baran,
- (5) Barmer,

- (6) Bharatpur,
- (7) Bhilwara,
- (8) Bikaner,
- (9) Bundi,
- (10) Chittorgarh,
- (11) Churu,
- (12) Dausa,
- (13) Dholpur,
- (14) Dungarpur,
- (15) Hanumangarh,
- (16) Jhalawar,
- (17) Jaipur-I,
- (18) Jaipur-II,
- (19) Jaisalmer,
- (20) Jalore,
- (21) Jhunjhunu,
- (22) Jodhpur,
- (23) Karauli,
- (24) Kota,
- (25) Nagaur,
- (26) Pali,
- (27) Rajsamand,
- (28) Sawaimadhopur,
- (29) Sikar,
- (30) Sirohi,
- (31) Sri Ganganagar,
- (32) Tonk and
- (33) Udaipur, in the state of Rajasthan.

